

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6472

ANSWERED ON:09.05.2005

CASES OF PAYMENT OF GRATUITY OF CLOSED INDUSTRIAL UNITS

Manvendra Singh Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of cases of payment of gratuity and other monetary benefits due to the workers of the closed industrial units and other establishments in the country including Uttar Pradesh, State-wise;
- (b) the total number of workers in the States whose dues are pending for clearance, State-wise;
- (c) the measures taken or proposed to be taken to early clearance of these cases;
- (d) whether the Government has prescribed or propose to prescribe any guidelines for settlement of such cases;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (f): The Payment of Gratuity Act is a Central Act being administered both by the Central Government as well as State Governments. In the central sphere, the Act is enforced through the Chief Labour Commissioner (Central) and in the state sphere by the respective State Governments. The number of cases of payment of gratuity and other monetary benefits of the closed industrial units in respect of the state sphere as well as the central sphere is not centrally maintained.